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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 156/2007
in
OA 2219/2004

New Delhi this the 29 th day of April, 2008

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Veena Chhotray, Member (A)

1. Shri Satender Singh,
S/o Shri Kunwar Singh, working as Point Man,
At Railway Station dev Bandh, Delhi Division.
2. Shri Chater Singh,
S/o Shri Simroo,
Working as Point Man,
At Railway Station Muzaffar Nagar,
Delhi Division.

... Applicants

(By Advocate Shri M.K. Bhardwaj)

VERSUS

Union of India & Ors through:
Shri V.N. Mathur

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
Shri B.K. Saxena
2. The DRM, DRM Office, State Entry Road,
Paharganj, New Delhi.

... Respondents

(By Advocate Shri R.L.Dhawan)

O R D E R (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

Though it is not a detailed and speaking order as was expected from the respondents consequent to orders passed by the Tribunal, in Contempt Proceedings, perhaps we may not be able to over see the veracity of the orders, as now passed by the Railways consequent to directions issued in the OA 2214/2004. The essential details leading to the order however, have been supplied



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2. Resultantly we have decided not to continue the steps under the Contempt of Courts Act, 1971. But, however, if the applicants have any further grievance about the orders, they will have liberty to agitate the matter as advised. We close the Contempt Petition.

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(Veena Chhotray)
Member (A)

M. Ramachandran
(M. Ramachandran)
Vice Chairman (J)

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